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O.A. No. 611/10

ORDER DATED 7th JANUARY, 2011

S.R. Mohanty Applicant
Vrs.

Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri S.C. Puspakal, Ld. Counsel appearing for the applicant and Sri D.K. Behera, Ld. Addl. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Sri Puspakal, Ld. Counsel appearing for the applicant submits that in view of the information now available through the counter the grievance of the applicant is going to be redressed very soon. However, he submits that if the decision will be communicated to the applicant within a reasonable time frame and in the circumstances, a direction may be issued in this regard to Respondent No.3 to decide the issue with a speaking order within a period of one month with intimation to the applicant, he would not press for adjudication of the present O.A.

3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is hereby directed to communicate its decision within a period of one month (as indicated by Sri D.K. Behera, Ld. ASC) from the date of receipt of the copy of this order, under intimation to the applicant.

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4. With the above observation and direction, this O.A. not being pressed further is disposed of. No costs.

5. Send a copy of this order to Respondent No.3 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

W.L.
JUDL. MEMBER

Brant
ADMN. MEMBER